

HIGH COURT OF TRIPURA
AGARTALA

No. F.42 (1)-HC/2022/11495-597

Dated, Agartala, the 20th June, 2022

NOTIFICATION

It is notified for information of all concerned that premises of the High Court of Tripura does not fall within the jurisdiction of either 6-Agartala or 8-Bordowali Assembly Constituencies and therefore, **the High Court of Tripura shall remain open on the day of Bye-Election i.e. on 23rd June 2022 (Thursday).**

The District & Sub-ordinate Courts at Agartala, West Tripura District falling within the jurisdiction of 8-Bordowali Assembly Constituency shall remain **closed on 23rd June 2022 (Thursday)** so as to enable the voters to exercise their right of franchise in pursuance of the Notification No.F.17(4)/GA (SA)/2019/4550-66, dated 15.06.2022 issued by the Government of Tripura in General Administration (SA) Department.

All other Courts of District Judiciary of Tripura shall remain open on the day of Bye-Election i.e. on 23rd June 2022 (Thursday), as the premises of such Courts do not fall within the jurisdiction of 6-Agartala, 8-Bordowali, 46-Surma(SC) and 57-Jubarajnagar Assembly Constituencies.

The employees of the High Court of Tripura and other Courts of District Judiciary of the State who are registered electors in any of the above mentioned constituencies will be allowed to avail special casual leave to cast their votes and that casual/daily wage workers working in the High Court and such District Courts will be entitled to the benefit of paid holiday on 23.06.2022 so as to enable them to exercise their rights to franchise on the poll day.

By Order
Sd/-
(D. M. JAMATIA)
REGISTRAR GENERAL

Copy to:-

1. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;

2. The Secretary to His Lordship, Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala;
3. The Secretary to His Lordship, Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura, Agartala;
4. The Secretary to His Lordship, Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
5. The Secretary General, Supreme Court of India, New Delhi;
6. The Secretary to the Government of India, Ministry of Law & Justice, (Department of Justice), Jaisalmer House, New Delhi;
7. The Registrar General(s), High Court of Allahabad, **Allahabad**/ High Court of Andhra Pradesh, **Hyderabad**/ High Court of Bombay, **Mumbai**/ High Court of Calcutta, **Kolkata**/High Court of Chhattisgarh, **Bilaspur**/ High Court of Delhi, **New Delhi**/Gauhati High Court, **Guwahati**/ High Court of Gujarat, **Ahmedabad**/ High Court of Himadhal Pradesh, **Shimla**/High Court of Jammu & Kashmir, **Jammu**/High Court of Jharkhand, **Ranchi**/ High Court of Karnataka, **Bengaluru**/ High Court of Kerala, **Ernakulam**, **Kochi**/ High Court of Madhya Pradesh, **Jabalpur**/ High Court of Madras, **Chennai**/ High Court of Manipur, **Imphal**/ High Court of Meghalaya, **Shillong**/ High Court of Orissa, **Cuttack**/High Court of Patna, **Bihar**/ High Court of Punjab & Haryana, **Chandigarh**/High Court of Rajasthan, **Jodhpur**/High Court of Sikkim,**Gangtok**/ High Court of Uttarakhand, **Nainital**, High Court for the State of Telangana, **Hyderabad**;
8. The Advocate General, Tripura, Agartala;
9. The Registrar (Vigilance), High Court of Tripura, Agartala;
10. The LR & Secretary, Law Department, Government of Tripura, Agartala;
11. The Registrar (Judicial), High Court of Tripura, Agartala;
12. The Chairman, Bar Council of Tripura, Agartala;
13. The President, High Court Bar Association, High Court of Tripura, Agartala;
14. The Secretary, High Court Bar Association, High Court of Tripura, Agartala;
15. The Secretary, Tripura Bar Association, Agartala;
16. The President, All Bar Associations of Tripura;
17. The Dhalai District, Ambassa/ North Tripura District, Dharmanagar/ Sepahijala District, Sonamura/ West Tripura District, Agartala/ Gomati District, Udaipur/ South Tripura District, Belonia/ Khowai District, Khowai/ Unakoti District, Kailashahar. They are requested to circulate the same to all the Courts & Bar Associations under their respective jurisdiction;
18. The Judge, Family Court, Khowai, Khowai District/ Agartala, West Tripura District/ Kailashahar, Unakoti District/ Sonamura, Sepahijala District/ Ambassa, Dhalai District/ Dharmanagar, North Tripura District/ Belonia,

South Tripura District/ Udaipur, Gomati District. They are requested to circulate the same to all the Judicial officers under their respective jurisdiction;

- 19.The Assistant Solicitor General, Government of India, High Court of Tripura, Agartala;
- 20.The Public Prosecutor, High Court of Tripura, Agartala;
- 21.The Govt. Advocate, High Court of Tripura, Agartala;
- 22.The Registrar (Admn., P&M), High Court of Tripura, Agartala;
- 23.The Joint Registrar, High Court of Tripura, Agartala;
- 24.All Deputy Registrars, High Court of Tripura, Agartala;
- 25.The Chief Librarian, High Court of Tripura, Agartala;
- 26.All Assistant Registrars, High Court of Tripura, Agartala;
- 27.The System Analyst, Computer Section, High Court of Tripura, Agartala.
He is directed to upload the same in the official Website of the High Court;
- 28.All Superintendents, High Court of Tripura, Agartala;
- 29.The Sr. Grade Translator, Paper Book Section, High Court of Tripura, Agartala;
- 30.The Bench Section (all concerned), High Court of Tripura, Agartala;
- 31.Notice Board;
- 32.Order File.

REGISTRAR GENERAL